

HIGH COURT APPELLATE SIDE, BOMBAY

SITTING LIST W.E.F. 3rd JANUARY 2019

Sr. No.	Present sitting	Assignment
1	<p>The Hon'ble The CHIEF JUSTICE AND The Hon'ble Shri Justice N. M. JAMDAR (Court Room No. 52) Commercial Appellate Division Bench</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Public Interest Litigations except those assigned to Court No. 9.</p> <p>(B) Appeals under Section 13 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Court Act, 2015.</p> <p>(C) All Arbitration Appeals pertaining to Division Bench.</p> <p>(D) All Letters Patent Appeals.</p> <p>(E) Civil Writ Petitions relating to the Persons with Disabilities.</p> <p>(F) All Civil Writ Petitions relating to challenging Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.</p> <p style="text-align: center;">AND ORIGINAL SIDE MATTERS</p>
2.	<p>The Hon'ble Shri Justice A. S. OKA AND The Hon'ble Shri Justice A. S. GADKARI (Court Room No. 49)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For Admission, hearing and order matters therein:</p> <p>(A) Criminal Confirmation Cases with connected Appeals.</p> <p>(B) All Conviction Appeals wherein accused is in Jail and Appeals through Jail and Applications therein.</p> <p>(C) Criminal Appeals up to the year 2008 except those assigned to Court No.7.</p> <p>(D) All Applications for Leave to Appeal.</p> <p>(E) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence.</p>

<p>3</p>	<p>The Hon'ble Shri Justice S.C. DHARMADHIKARI AND The Hon'ble Shri. Justice M.S. KARNIK (Court Room No. 31)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Education.</p> <p>(B) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto.</p> <p>(C) All Civil Writ Petitions relating to Energy and Airport.</p> <p>(D) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(E) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).</p> <p style="text-align: center;">AND ORIGINAL SIDE MATTERS</p>
<p>4</p>	<p>The Hon'ble Shri Justice B. R. GAVAI AND The Hon'ble Shri Justice N. J. JAMADAR (Court Room No. 43)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For Admission, hearing and order matters therein:</p> <p>A) All civil writ petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to Court No.3.</p> <p>B) All civil writ petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.</p> <p>(C) Civil Writ Petitions against orders of Central Administrative Tribunal and Maharashtra Administrative Tribunal.</p> <p>(D) All Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra.</p> <p>(E) All Civil writ petitions relating to Environmental issues except writ petitions assigned to Court No.8.</p> <p>(F) Civil Writ Petitions upto the year 2014 not assigned to other Courts.</p> <p style="text-align: center;">AND ORIGINAL SIDE MATTERS</p>

<p>5</p>	<p>The Hon'ble Shri Justice AKIL KURESHI AND The Hon'ble Shri Justice M. S. SANKLECHA (Court Room No. 53)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(B) Appeals, References and applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act,1992 including FERA, FEMA.</p> <p>(C) Chartered Accountant References.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p>
<p>6</p>	<p>The Hon'ble Shri Justice B. P. DHARMADHIKARI AND The Hon'ble Smt. Justice REVATI MOHITE-DERE (Court Room No. 54)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Criminal Writ Petitions/ Applications for quashing of FIR, C. R., Charge Sheet, Complaints.</p> <p>(B) All other Criminal work not assigned to other Courts.</p> <p>(C) Civil Writ Petitions of the year 2017 and 2018 not assigned to other Courts.</p> <p>(D) All First Appeals.</p> <p>(E) All Civil Writ Petitions relating to Women and Children.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p>
<p>7</p>	<p>The Hon'ble Shri Justice INDRAJIT MAHANTY AND The Hon'ble Shri Justice SARANG V. KOTWAL (Court Room No.21)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Criminal Appeals against conviction wherein the accused are on bail.</p> <p>(B) All Criminal Appeals against Acquittal.</p> <p>(C) Criminal Appeals from the year 2009 onwards except those assigned to Court No.2.</p> <p>(D) All Preventive Detention Matters.</p>

		<p>(E) Habeas Corpus Matters and Criminal References.</p> <p>(F) Civil Writ Petitions Relating to Maharashtra Co-operative Societies Act.</p> <p>(G) All Family Court Appeals.</p> <p style="text-align: center;">AND ORIGINAL SIDE MATTERS</p>
8	<p>The Hon'ble Shri Justice R. M. BORDE AND The Hon'ble Shri Justice V. L. ACHLIYA (Court Room No. 13)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For Admission, hearing and order matters therein:</p> <p>(A) Civil Writ Petitions relating to Land acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.</p> <p>(D) Civil Writ Petitions relating to Forests.</p> <p>(E) Civil Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p style="text-align: center;">AND ORIGINAL SIDE MATTERS</p>
9	<p>The Hon'ble Shri Justice RANJIT MORE AND The Hon'ble Smt. Justice BHARATI H. DANGRE (Court Room No. 40)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Criminal Public Interest Litigations.</p> <p>(B) All Civil Writ Petitions Relating to Municipal Corporation, Cantonment areas, (excluding Labour /Service matters) and the matters under M.R.T.P. concerning above areas.</p> <p>(C) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonment areas.</p>

		<p>(D) All Civil Writ Petitions relating to the Municipal Council, Zilla Parishad, Nagar Panchayats and Gram Panchayat including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to M.R.T.P. concerning above mentioned areas.</p> <p>(E) All other Civil writ Petitions relating to Maharashtra Regional Town Planning Act.</p> <p>(F) Writ Petitions, Public Interest Litigations of the year 2018 and onwards challenging vires of Statutes and / or Rules except Direct / Indirect Tax Laws.</p> <p>(G) Writ Petitions of the year 2018 and onwards challenging validity and legality of Government Resolutions.</p> <p style="text-align: center;">AND ORIGINAL SIDE MATTERS</p>
10	<p>The Hon'ble Shri Justice A.A. SAYED AND The Hon'ble Shri. Justice RIYAZ I. CHAGLA (Court Room No. 28)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.</p> <p>(B) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993.</p> <p>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Civil Writ Petitions of the years 2015 and 2016 not assigned to other Courts.</p> <p>(E) All Civil References.</p> <p>(F) Contempt Appeals.</p> <p>(G) All Civil Work not assigned to other Courts.</p> <p style="text-align: center;">AND ORIGINAL SIDE MATTERS</p>

11	<p>The Hon'ble Shri Justice K. K. TATED</p> <p>(Court Room No.34)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For Admission, hearing and order matters therein:</p> <p>Civil Writ Petitions and Civil Revision Applications against Orders of Civil Courts and orders of Judicial Authorities constituted under different Statutes (except Rent Act).</p>
12	<p>The Hon'ble Shri Justice S.J. KATHAWALLA</p> <p>(Court Room No. 20) Commercial Division</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- All Arbitration Matters.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p>
13	<p>The Hon'ble Smt. Justice MRIDULA BHATKAR</p> <p>(Court Room No. 24)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Writ Petitions and Criminal Applications under Section 482 of Cr.P.C.</p> <p>(B) All Criminal Revision Applications.</p>
14	<p>The Hon'ble Shri Justice R. G. KETKAR</p> <p>(Court Room No. 19)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/Provincial Small Causes Courts Act, including the orders passed by these Courts under C.P.C.</p> <p>(B) Civil Contempt References from District Judiciary.</p> <p>(C) Civil/Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Courts including matters arising from orders under Chapter- IX of Cr.P.C. And against orders of Criminal Courts arising from the said Chapter of Cr.P.C.</p>

15	The Hon'ble Shri Justice R.D. DHANUKA (Court Room No. 10) Commercial Division	ORIGINAL SIDE MATTERS
16	The Hon'ble Smt. Justice S.S. JADHAV (Court Room No. 06)	APPELLATE SIDE MATTERS For admission, hearing and order matters therein :- (A) Criminal Appeals of Even Years including all Applications therein. (B) Criminal work not assigned to other Courts, including all Applications for leave to appeal.
17	The Hon'ble Shri Justice S. C. GUPTA (Court Room No.16 B) Commercial Division	ORIGINAL SIDE MATTERS
18	The Hon'ble Shri Justice K.R. SHRIRAM (Court Room No. 16 A) Commercial Division	ORIGINAL SIDE MATTERS
19	The Hon'ble Shri Justice G.S. PATEL (Court Room No. 37) Commercial Division	ORIGINAL SIDE MATTERS
20	The Hon'ble Shri Justice N. W. SAMBRE (Court Room No. 27)	APPELLATE SIDE MATTERS For admission, hearing and order matters therein:- Anticipatory Bail Applications and Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters arising from Districts except Greater Mumbai and Thane District (including Palghar).

21	The Hon'ble Shri Justice G. S. KULKARNI (Court Room No. 9) Commercial Division	ORIGINAL SIDE MATTERS
22	The Hon'ble Shri Justice B. P. COLABAWALLA (Court Room No. 17 Annex) Commercial Division	ORIGINAL SIDE MATTERS
23	The Hon'ble Shri Justice A. K. MENON (Court Room No. 26 Annex)	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein:- (A) Civil Writ Petitions arising from (i) Orders of School Tribunals . (ii) Orders of University Tribunals. (iii) Orders passed by Education Officer. (B) Civil Writ Petitions arising from Industrial / Labour Laws.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY</p>
24	The Hon'ble Shri Justice A.M. BADAR (Court Room No. 22 Annex)	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- (A) Criminal Appeals of Odd Years including all Applications therein. (B) Applications under Section 407 of Cr.P.C.</p>
25	The Hon'ble Smt. Justice ANUJA PRABHUDESSAI (Court Room No. 16 Annex)	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- (A) Civil Writ-Petitions and Civil Revision applications against Orders of Quasi Judicial Authorities constituted under different statues (except Rent Act).</p>

		(B) All Civil Writ Petitions against the orders of Maharashtra Revenue Tribunal. AND ORIGINAL SIDE MATTERS
26	The Hon'ble Dr. Smt. Justice SHALINI PHANSALKAR-JOSHI (Court Room No. 29 Annex)	APPELLATE SIDE MATTERS For admission, hearing and order matters therein :- (A) All First Appeals. (B) All Appeals From Orders. AND SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY
27	The Hon'ble Shri Justice P. D. NAIK (Court Room No. 2)	APPELLATE SIDE MATTERS For admission, hearing and order matters therein :- Anticipatory Bail Applications and Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar).
28	The Hon'ble Shri. Justice SANDEEP K. SHINDE (Court Room No. 21 Annex)	APPELLATE SIDE MATTERS For admission, hearing and order matters therein : (A) All Second Appeals. (B) All Miscellaneous Civil Applications (C) All Civil work not assigned to other Courts. AND ORIGINAL SIDE MATTERS

NOTE

- 1) All Courts would take up cases for final hearing including old cases pertaining to their assignment on every Thursday.
- 2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.
- 3) The Criminal Appeals pending for more than five years in which the accused is / are in Jail, be given priority.

- 4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available, be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.
- 5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available and the Junior Judge is sitting single be placed before the Division Bench consisting of **Hon'ble Shri Justice A.A. Sayed** and the Junior Judge of the former Division Bench.
- 6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Division Bench of which both the Judges are not available be placed before the Division Bench headed by the **Hon'ble Shri Justice A. A. Sayed**.
- 7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.
- 8) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.
- 9) The Larger Benches and Special Benches will as far as possible be constituted on **Friday**.
- 10) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.
- 11) In respect of all Part-heard matters, those shall cease to be Part-heard after change in assignment. However, in case, a proposal for hearing of Part-heard matters is forwarded by concerned Bench/ Court, on the parties making such request, such proposal will be placed before the Hon'ble the Chief Justice. Only upon approval of such proposal by the Hon'ble the Chief Justice, such matters, will be assigned to concerned Bench / Court.

High Court, Appellate Side,
Bombay.

Date : 21st December 2018

By order

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)